

(1893) 10 MAD CK 0019
In the Madras High Court

Srinivasa Ayyangar

APPELLANT

Vs

Queen-Empress

RESPONDENT

Date of Decision : 05-10-1893

Acts Referred:

Criminal Procedure Code, 1898 (CrPC) — Section 195
Letters Patent Act, 1865 — Section 15

Citation : (1894) ILR (Mad) 105

Hon'ble Judges : Arthur J.H. Collins, C.J;Shephard, J

Bench : Division Bench

Judgement

1. The clause of the Letters Patent to which the petitioner refers has nothing to do with criminal jurisdiction. It does not, therefore, justify the appeal. The case of Navivahoo v. Narotamdas Candas ILR 7 Bom. 5 has been cited. This point, however, is only mentioned incidentally and does not seem to have been considered. We are unable to agree with the decision. Section 195 of the Criminal Procedure Code is also inapplicable.
2. The petition is therefore dismissed.